

agreed in principle. BSF Air Wing has a mixed fleet of fixed wing aircraft and helicopters. The fixed wing aircraft, Advanced Light and the Cheetah helicopters of the BSF Air Wing are governed by the Directorate General of Civil Aviation (DGCA) regulations whereas the Mi 17s by the Indian Air Force (IAF) regulations. The growing requirement of the BSF Air Wing operations necessitates a review of the present regulatory system and to work towards BSF Air Wing becoming a self-regulatory to enhance its operational potential.

(d) and (e) Yes, clearance of M/o Civil Aviation and M/o Defence is required to register aircraft as DGCA and IAF being regulatory bodies in India.

Proposal to BSF to buy more aircrafts

857. DR. KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether BSF has given a proposal for ₹ 1000 crores to buy more aircrafts;
- (b) if so, the details and status thereof; and
- (c) if not, whether Government would consider such a proposal in view of prevailing situation at border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) Aircraft procurement is done from time to time on need assessment and availability of resources, in accordance with the prescribed procedures.

Source of funds received by Salafist NGOs

858. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the source of funds received by Salafist NGOs under the Foreign Contribution Regulation Act (FCRA);
- (b) whether Government plans to undertake audit and investigation of FCRA funds received and the bonafides of the recipients of these funds so far;
- (c) the measures to check end use of funds received under FCRA;
- (d) the steps Government is taking to curtail illegal transactions, hawala and misrepresentation by Salafist NGOs;
- (e) whether Government is considering overhauling of FCRA guidelines;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Yes Sir.

(b) The audit of accounts and investigation of foreign funds received by the recipients are done in accordance with the provisions of Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011.

(c) Section 18 and 19 of FCRA, 2010 read with Rules made there under require every person receiving foreign contribution to intimate details of such Foreign contribution to the Central Government and maintain an account of foreign contribution received and the manner in which such contribution is utilized. Penal action under the Act is taken against any person for violating the said provisions of law.

(d) Monitoring of receipt and utilization of Foreign Contribution by persons is undertaken in accordance with the provisions of the FCRA, 2010 and FCRR, 2011. No persons can receive foreign contribution without registration/prior permission. Penal action under the Act is taken against any person for violating the said provisions of law.

(e) to (g) Presently there is no such proposal to overhaul FCRA guidelines. However, Review of Act and Rules is an ongoing process and necessary amendments are carried out as and when required.

Incorrect data for arrests under Section 66A of IT Act

859. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken note of the fact that the NCRB had reported incorrect data for arrests under Section 66A of the IT Act, under its publication crime in India 2016;

(b) whether Government is aware that the corrigendum issued by the NCRB in this regard does not clarify on the actual number of arrests under Section 66A; and

(c) the steps Government proposes to take to investigate this and ensure that no further arrests are made under the repealed section?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI